CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 713 of 2012

(Arising out of Order-in-Appeal No. BC/296/M-III/2011-12 dated 23.12.2011 passed by Commissioner of Central Excise (Appeals), Mumbai-III)

Cadbury India Ltd. **.....Appellant**

VERSUS

Commissioner of Central Excise, Mumbai-III **.....Respondent**

Appearance :

None for the Appellant
Shri Nitin Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85615/2021

Date of Hearing : 04.03.2021
Date of Decision : 04.03.2021

PER : BENCH

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

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